

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.17
I.A. No.377/2024 in
C.P. (IB) No.199/BB/2022**

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
Mr. Ealumalai Narayan	...	Respondent

Order under Section 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Resolution Professional	:	Ms. Maitrai Bhat
For the Respondent/Personal Guarantor	:	None

ORDER

I.A. No.377 of 2024

1. Heard the learned Counsel for the Resolution Professional and none appeared for the Respondent/Personal Guarantor.
2. It is noticed that the relief sought by the RP does not appear to be an appropriate relief in the instant Application. Therefore, the Ld. Counsel for the RP sought time to amend the relief appropriately. One week's time is granted for carrying out necessary changes.
3. In compliance to the order dated 02.04.2024, the RP has made paper publication in two daily newspapers i.e. in English and Kannada on 11.05.2024 and filed a compliance memo vide diary no.3225 dated 05.06.2024. In spite of the paper publication, no one has appeared for

the Respondent/Personal Guarantor on earlier occasions and today also and no objections has been filed by the Respondent/Personal Guarantor till date. As a last opportunity, the Respondent/Personal Guarantor is directed to file objections, within a period of two weeks, after duly serving the copy on the other side, failing which the right of Respondent to file objections will be forfeited

4. List the matter on **06.09.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)